

ANF-9A**Application for Registration as Exporter-on-Record (EOR)**

under the Inventory-based Cross-Border E-Commerce Facilitation Framework

Scanned copies of this completed application along with documents listed in Annexure-I shall be submitted by email to ecommerce-dgft@gov.in. Please read the applicable Foreign Trade Policy & Handbook of Procedures before filling this Form.

1. General Information

IEC Number: _____	PAN: _____
GSTIN: _____	Legal Name of Applicant: _____
Constitution of Firm: Proprietorship / Partnership / LLP / Company / Others: _____	CIN / LLPIN (if applicable): _____
Date of Incorporation/ Registration: _____	Registered Office Address: _____
Name of Authorised Signatory: _____	Designation: _____
Mobile Number: _____	Email ID: _____

2. FDI and E-Commerce Entity Disclosure

(i) Percentage of Foreign Investment in the applicant entity on a fully diluted basis (as on the date of application) :	_____
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(ii) Name(s) and Country(ies) of Foreign Investor(s):

Name of Investor	Country of Investor

(iii) Name of the e-commerce entity with which the applicant is associated or affiliated:	_____
(iv) Nature of the relationship between the applicant entity and the e-commerce entity (e.g. wholly owned subsidiary, associate entity, designated entity):	_____

3. Export Particulars

- i. Annual Total Turnover and Export Turnover for the last three financial years (leave blank if newly incorporated):

Financial Year	Total Turnover (₹)	Export Turnover (₹)
20__ – 20__		
20__ – 20__		

20__ – 20__		
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ii. Proposed Countries of Export:	_____, _____, _____, _____, _____
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4. E-Commerce Operations

Name of E-Commerce Platform(s) through which exports are proposed and nature of the applicant's relationship with each platform:

Name of E-Commerce Platform	Nature of Relationship (e.g. seller account, fulfilment partner, affiliate entity)

5. Warehouse / Inventory Location(s)

Provide details of all locations where Export Inventory will be held, including any E-Commerce Export Hub (ECEH) facility:

Address of Location	GST Registration for this Location	ECEH? (Yes / No)	Approx. Storage Capacity	Ownership (Own / Leased)	Operator Details

6. Amendment to Registration Particulars *(To be completed only where this Form is submitted for amendment of registration.)*

i. Purpose of Submission

- ☐ Change in Constitution of the Applicant
- ☐ Change in Name of the Applicant
- ☐ Change in Registered Office Address
- ☐ Change in Authorised Signatory
- ☐ Change in Shareholding Pattern / FDI
- ☐ Change in Relationship with E-Commerce Entity
- ☐ Change in Warehouse / Export Inventory Location(s)
- ☐ Addition / Deletion of E-Commerce Platform(s)
- ☐ Change in Contact Details
- ☐ Surrender of Registration
- ☐ Any other material change

ii. Details of Amendment

Particular	Existing Registration Particulars	Revised Particulars	Effective Date of Change

7. Declaration

I / We, _____ (name of applicant entity), hereby declare, undertake, and acknowledge the following on behalf of the applicant entity:

- i. The information furnished in this application and in all accompanying documents is true, correct, and complete to the best of my / our knowledge and belief. Nothing material has been concealed, withheld, or misrepresented.
- ii. I undertake to carry out all operations under the Inventory-based Cross-Border E-Commerce Facilitation Framework in strict compliance with the Foreign Trade (Development & Regulation) Act, 1992, the Foreign Trade Policy, 2023, the Handbook of Procedures, the Customs Act, 1962, the Foreign Exchange Management Act, 1999, the Central Goods and Services Tax Act, 2017, and all other applicable laws, regulations, rules, and orders, as amended from time to time.
- iii. I undertake to intimate DGFT of any change in constitution, ownership, FDI structure, warehouse or inventory locations, e-commerce platform association, or any other material change, within 30 days of such change.
- iv. I acknowledge and accept that any breach of the undertakings given in this Declaration, or any non-compliance with the obligations under the Inventory-based Cross-Border E-Commerce Facilitation Framework, including but not limited to diversion of Export Inventory to the domestic market, delayed or contingent payment to Sellers-on-Record, mis-apportionment of Seller-attributable Export Benefits, misrepresentation of origin of goods, failure to maintain prescribed records, provision of false or misleading information, misuse or unauthorised disclosure of information relating to the Seller-on-Record, or receipt of a complaint from a Seller-on-Record shall, after due process, render the applicant liable to one or more of the following:
 - a. cancellation or suspension of registration as Exporter-on-Record under this Framework;
 - b. suspension or cancellation of the Importer-Exporter Code (IEC);
 - c. placement in the Denied Entity List (DEL) in accordance with Para 2.14 of the Foreign Trade Policy, 2023;
 - d. recovery of Export Rebates and Refunds availed, together with applicable interest;
 - e. initiation of penal or prosecution proceedings under the Foreign Trade (Development & Regulation) Act, 1992, Rules and Orders made thereunder, or under any other applicable law; and
 - f. any such other action as may be warranted under applicable law.
- v. I acknowledge that furnishing false, incorrect, or misleading information in this application or in any accompanying document shall independently constitute grounds for all the consequences listed above.
- vi. I am duly authorised by the applicant entity to sign, verify, and submit this application and the accompanying Declaration on its behalf.

☐ I have read and understood the above Declaration in its entirety and accept all the terms, undertakings, and acknowledgements on behalf of the applicant entity.

Place: _____	Date: _____
Name: _____	Designation: _____

Signature of Authorised Signatory
(Company Seal, as applicable)

Annexure-I — Documents to be Submitted with this Application

(Scanned copies to be emailed to ecommerce-dgft@gov.in along with the completed Form)

Sl. No.	Document
1	Board Resolution or Letter of Authorisation in favour of the Authorised Signatory
2	Documentary evidence of the nature of relationship between the applicant entity and the e-commerce entity (e.g. shareholding pattern, group structure chart, board composition)
3	Details of warehouse(s) / inventory location(s), including lease or ownership documents as applicable
4.	Any other document as required.
